

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA**

O.A./050/00345/2020

Date: 25th November, 2020.

**CORAM**

HON'BLE MR. M.C. VERMA, MEMBER (J)  
HON'BLE MR. SUNIL KUMAR SINHA, MEMBER (A)

Manish Kumar Mishra, S/O Late Shiv Dhari Mishra, Resident  
of Village-Lauria, PO. Lauria, Via- Areraj, Distt.- East  
Champaran (Motihari) 845411.



By Advocate : Shri N.N. Singh.

Versus

1. The Union of India through Secretary, Department of Posts, Dak Bhawan, New Delhi-110001.
2. The D.G. Posts, New Delhi-110001.
3. The Chief Postmaster General, Bihar, Patna-800001.
4. The Postmaster General (North Region), Muzaffarpur-842002.
5. The Director, Postal Services (North Region), Muzaffarpur-842002.
6. The Supdt. Posts, East Champaran Div. Motihari-845401.
7. The Postmaster, Motihari, H.O.-845401.

..... Respondents.

By Advocates: Shri H.P. Singh with Shri Bindhyachal Rai.

**O R D E R  
[ O R A L ]**

**PER M.C. VERMA, MEMBER [J]** :- Applicant having grievance that the departmental proceeding relating to which applicant was suspended has since over and that applicant also has undergone inflicted punishment but still the applicant has been kept under suspension, did not prefer instant OA. The matter come on Board for notice hearing firstly on 30.09.2020 and on that day counsel for

respondents took adjournment to enable him to take instruction. The matter again came on Board on 01.10.2020 but till then counsel for respondents could not obtain the instructions and hence notice was issued. No reply has yet been filed.

2. On 23.11.2020 Shri H.P. Singh Advocate appearing for respondents and informed that the suspension of applicant has since been revoked, however the Counsel for applicant stated that revocation order of suspension does not specify as to how the period of suspension will be dealt with and where the applicant, after revocation the suspension has to join. Anyhow, on request matter was adjourned for today.

3. Today, learned counsel for respondents Shri H.P. Singh reiterated that suspension has been revoked and he added that applicant, after reinstatement has to join as Postal Assistant at Dhaka SPO. He fairly submits that no decision yet has been taken as to how the period of suspension of applicant will be dealt with. He urged that respondents no.5 would take final decision regarding period of suspension as early as possible.

4. Counsel for applicant urged that matter is quite old and that respondents unnecessarily are lingering the matter. He concluded making submission that if OA is being disposed of, time frame may be stipulated for passing the order regarding the issue as to how the suspension period would be dealt with.



5. Having taken note of entirety, the events taken place after filing of the OA and of other surrounding circumstances, this OA is disposed of with direction to respondent no.5 to pass a decision at the earliest possible, latest within six weeks from the date of receipt of copy of this order as to how the period of suspension is dealt with as well about remuneration of the period.

6. The OA stands disposed of accordingly.

[Sunil Kr. Sinha]  
Member [A]  
BP/-

[M.C. Verma]  
Member [J]

